GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:73
ANSWERED ON:26.07.2010
BENEFITS TO CONTRACT LABOURERS
Singh Shri Radha Mohan;Singh Smt. Meena;Swamygowda Shri N Cheluvaraya Swamy

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the criteria adopted for hiring workers on contract basis;
- (b) whether Contract Labour (Regulation and Abolition) Act, 1970 is being implemented in various establishments of State and Central Governments:
- (c) if so, the details thereof;
- (d) whether the pay, allowances and other benefits being provided to contract workers/labourers by the contractors are in accordance with the rules enshrined in said Act;
- (e) if not, the reasons therefor alongwith the steps taken by the Government against the contractors found guilty;
- (f) whether the Government has conducted enquiry in this matter periodically; and
- (g) if so, the details thereof?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

- (a): The workers are hired on contract basis as per the requirement of the employer. The workers could be hired in unskilled, semiskilled, skilled and highly skilled category of work. The establishments have to register themselves as Principal Employer and comply with the provisions of the Contract Labour (Regulation & Abolition) Act, 1970.
- (b): The Contract Labour (Regulation and Abolition) Act, 1970 is being implemented by the Central Government in respect of the establishments coming under Central sphere and State Governments are the implementing authorities in respect of the establishments falling under State sphere.
- (c) to (g): The pay and allowance and other benefits are mostly provided to contract workers/labourers by the contractors in accordance with the provisions of the Act. Whosoever violates the Act, appropriate action by way of prosecution, cancellation of licenses etc. is taken under the penal provisions of the Act. In the Central sphere, the Central Industrial Relations Machinery (CIRM) has been entrusted with the responsibility of enforcing the provisions of the Act and Rules made thereunder through Inspectors, Licensing Officers, Registering Officers and Appellate Authorities appointed under the Act.

The details of enforcement of the Act and action taken against the defaulters in the Central sphere during the preceding three years and the current year are annexed .